

## ORISSA ACT X OF 1951

**THE ORISSA GOVERNMENT LANDS BAR TO ACQUISITION  
OF THE RIGHT OF OCCUPANCY ACT, 1950**

[Received the assent of the Governor on the 14th  
January 1951, first published in the Orissa  
Gazette, dated the 19th January 1951.]

AN ACT TO BAR THE ACQUISITION OF THE RIGHT OF OCCUPANCY  
IN CERTAIN GOVERNMENT LANDS IN THE STATE OF ORISSA

**WHEREAS** it is expedient to bar the acquisition of the right of occupancy in certain Government lands in the State of Orissa ;

It is hereby enacted as follows :—

Short title,  
extent and  
commence-  
ment.

1. (1) This Act may be called the Orissa Government Lands Bar to Acquisition of the Right of Occupancy Act, 1950.

(2) It extends to the whole of the State of Orissa.

(3) It shall come into force at once.

Bar to  
acquisition  
of the right  
of occu-  
pancy in  
certain  
Government  
lands.

2. Notwithstanding anything contained in any tenancy laws for the time being in force in the State of Orissa, a right of occupancy shall not accrue in any land reclaimed at the cost of the State or acquired under the Land Acquisition Act, 1894 I of 1894 or under any other law relating to acquisition of land, in force, in the said State unless the said right is specifically conferred.